

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOF) :**  
(a) to (d). The information is being collected and will be laid on the Table of the Sabha.

**Allotment of Alternative Plots by D.D.A for Acquired Land**

1001. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority allots alternative plots to the persons whose land is acquired;

(b) whether Government do not allot alternative plots to the persons whose land is acquired for construction of drains and stationing of military as a result of which such farmers are put to a great hardship; and

(c) whether Government propose to formulate a policy under which the farmers whose land is acquired for whatever purpose are also allotted plots in addition to suitable compensation ?

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :**  
(a) DDA allot alternative plots to the persons whose land is acquired under the Scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi.

(b) Delhi Administration have reported that they do not allot alternative plots to the persons whose land is acquired outside are purview of the scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi

(c) There is no such proposal.

**Compensation to Farmers for Acquisition of Land**

1002. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the compensation given to the farmers on account of acquisition of their land is far less than the market price of the land;

(b) whether Government's policy is that reasonable compensation, an alternative plot and employment to one of the members of

the family will be given to the affected farmers;

(c) whether it is a fact that the compensation is still being paid in the old manner which is quite inadequate; and

(d) whether Government propose to pay compensation keeping in view the market price ?

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :**  
(a) compensation given to the land owners in respect of the land acquired by the Government is determined on the basis of the provisions contained in the Land Acquisition Act 1894. As per Section 23(1) of the Act, the market value of the land on the date of publication of the notification under Section 4 of the Act is taken into consideration while determining the amount of compensation. The Act has been amended in 1984 to provide for increased rate of solatium from 15% of to 30% of the market value of the land in addition to the interest calculated at the rate of 12% per annum from the date of notification under Section 4 to the date of award of the Land Acquisition Collector or the date of taking possession of the land whichever is earlier.

(b) The Government's policy is to provide reasonable compensation to the land owners. Alternative plot is allotted by DDA to the persons whose land has been acquired by Delhi Administration under the scheme of Large Scale Acquisition, Development and Disposal of land in Delhi. DDA also proposes to give a weightage of 5% marks in future recruitment in respect of the wards of the persons whose lands have been acquired under the scheme.

(c) The compensation is being paid in accordance with the amended provisions of the Land Acquisition Act 1894.

(d) Compensation is paid at market prices as provided in the Land Acquisition Act, 1984 amended in 1894.

**Civic Amenities in the Resettlement Colonies of Delhi**

1003. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :